

F
C.A.No. 22-23 OF 1997

ITEM No.2

Court No. 3

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 5-6 In Civil Appeal No.22-23/1997

MGT. OF DANAKARANYA PROJECT, KOREPUT

Appellant (s)

VERSUS

WORKMAN REP. THRO' REHABILITATION EMPLOY

Respondent (s)

(With Appln(s). for implementation of this Court's Order dt.7.1.97
(With Office Report)

Date : 05/11/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE R.P. SETHI

For Appellant (s) Mr. Mukul Rohtagi,ASG
M/s. Ajay Sharma,C.Radhakrishna and
B.V.Balram Das,Advs.for
Mr. P. Parmeswaran,Adv.

For Respondent (s) Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
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In spite of two adjournments having been given and yet no affidavit has been filed on behalf of Secretary, Ministry to Home Affairs, Rehabilitation Division, Jaisalmir House.

Issue Notice to him to show cause as to why he shall not be punished under the provisions of Contempt of Courts Act for non-complying with the Court's direction.

He should appear personally on the next date of hearing.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AA
Court Master Court Master@@

AAAA